NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.05/KB/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th November 2017, 10.30 A.M.

Name of the Company		Jatin Karnani & OrsVersus-Neelachal Minerals Limited & Ors		
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
123.	MR. D. W.	L BOSE, SR. ADV. SHARMA, ADV. BRATA DAS, ADV.	2 Pelitioner	Inbota03 An. 29.11-2017
	Mr. Virmal. Mr. Anyit	chakrabonty, Adv ja Dasgupta/Adv - Miswy	- Respondents 1 to 4 - Respondent No. 7.	Bx 449 den 19.11.17

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 to 4 and 7 are present.

Ld. Counsel for the respondents informed that arguing Senior Counsel is not present. So he made a request for adjournment.

I.A. No. 35/2016 has been moved wherein relief was sought for dismissal of the C.P. or alternatively staying the Company Petition. Ld. Counsel for the respondents has informed that the same matter is pending in Civil Suit before the Hon'ble Calcutta High Court and between the same parties. In the circumstances it is necessary to dispose of the I.A.No. 35/2016 before disposal of C.P.

Ld. Counsel for the petitioner has submitted that dispute between the parties before the Hon'ble Calcutta High Court is different from the C.P. Which has been filed before this Tribunal.

List on 17/01/2018.

8d

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)